

The Tamil Nadu Aided Institutions (Prohibition of Transfers of Property) (Extension to Pudukkottai) Act, 1961

Act 54 of 1961

Keyword(s): Extension Act, Merged Territory, Pudukkottai

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Aided Institutions (Prohibition [1961: T.N. Act 54 886 of Transfers of Property) (Extension to Pudukkottai)

¹[TAMIL NADU] ACT No. 54 OF 1961.²

INSTITUTIONS ¹ [TAMIL NADU] AIDED THE TRANSFERS OF PROPERTY) (Prohibition OF (EXTENSION TO PUDUKKOTTAI) ACT, 1961.

[Received the assent of the President on the 4th March 1962, first published in the Fort St. George Gazette on the 14th March 1962 (Phalguna 23, 1883).]

An Act to extend the ¹[Tamil Nadu] Aided Institutions (Prohibition of Transfers of Property) Act, 1948 (ITamil Nadul Act XIV of 1948) to the merged territory of Pudukkottai.

WHERE AS it is expedient to extend the [Tamil Nadu] Aided Institutions (Prohibition of Transfers of Property) Act, 1948 (ITamil Nadul Act XIV of 1948) to the merged territory of Pudukkottai;

BE it enacted in the Twelfth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the [Tamil Nadu] Aided Institutions (Prohibition of Transfers of Property) (Extension to Pudukkottai) Act, 1961.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Extension of *[Tamil territory of

2. The '[Tamil Nadu] Aided Institutions (Prohibition of Transfers of Property) Act, 1948 ([1Tamil Nadu] Act XIV of 1948 XIV of 1948) and any rule, order, notification, or other to the merged instrument having the force of law made thereunder (hereinaiter referred to in this Act as the 4[Tamil Nadu Pudukkottai. Law and in force on the date of the commencement of this Act in the Tiruchirappalli district except in the merged

These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

²For Statement of Colocis and Peasons, See Fort St. George Gazette, dated the 29th November 1961, Part IV—Section 2, page 597

³Tl is expression was substituted for the expression "Madras Act" by paragraph 3(2) of the Tamil Nadu Adaptation of Laws Order,

This expression was substituted for the expression "Madras Law" by paragraph 3(1) of, and the Schedule to, the TamilNadu Adaptation of Laws Order, 1970.

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territory of Pudukkottai are hereby extended to, and shall be in force in, the merged territory of Pudukkottai.

- 3. Any law corresponding to the ¹[Tamil Nadu Law] Repeal of in force in the merged territory of Pudukkottai immedi-corresponately before the date of the commencement of this Act ding law. (hereinafter in this Act referred to as the corresponding law) shall on the date of the commencement of this Act stand repealed.
- 4. (1) The repeal by section 3 of the corresponding Savings. law shall not affect—
- (a) the previous operation of the corresponding law or anything done or duly suffered thereunder; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the corresponding law; or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the corresponding law; or
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid; and any such investigation, legal proceeding or remedy may instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.
- (2) Subject to the provisions of sub-section (1), anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation or form framed, certificate granted or registration effected, under the corresponding law shall be deemed to have been done or taken under the ¹[Tamil Nadu Law] and shall continue to have effect accordingly, unless and until superseded by anything done or any action taken under the ¹[Tamil Nadu Law].

¹ This expression as substituted for the expression "Madras Law" by paragrah 3 (1) of, and the Schedule to, the Temil Nadu Adaptation of Laws Order, 1970.

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Construction of reference tory of

5. Any reference to the corresponding law in any law which continues to be in force in the merged territory of in force in the Pudukkottai after the date of the commencement of this merged terri. Act, shall, in relation to that territory, be construed as a reference to the ¹ [Tamil Nadu Law] corresponding to the Pudukkottai. law so repealed.

Powers of Courts and other authorities for purposes application of laws.

6. For the purpose of facilitating the application of the 1 [Tamil Nadu Law] in the merged territory of Pudukkottai, any court or other authority may construe such law with such alterations not affecting the substance as ef facilitating may be necessary or proper to adapt it to the matter before the court or other authority.

Power to remove difficulties.

- 7. (1) If any difficulty arises in giving effect to the provisions of this Act; or of any ¹[Tamil Nadu Law] as extended to the merged territory of Pudukkottai by this Act, the State Government, as occasion may require may, by order, do anything which appears to them necessary for purpose of removing the difficulty.
- (2) Every order issued under sub-section (1), shall, as soon as possible after it is issued, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such order or both Houses agree that the order should not be issued, the order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order.

¹ This expression was subtsituted for the expression "Madras Law" by paragraph 3(1) of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1970.